

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 225 of 2014

Dated : 07th January, 2015

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

**Chhattisgarh State Power Distribution Co. Ltd. Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. Respondent(s)**

Counsel for the Appellant (s) : Ms Suparna Srivastava and
Ms. Nishitha Sikroria

Counsel for the Respondent (s) : Mr. M.S. Ramalingam for Resp.No.1
Mr. Anand K. Ganesan for Resp. No.2
Mr. Varun Pathak for Resp. No.3
MSEDCL
Mr. G. Umapathy and Mr. Rishab Singh
for Resp. No.4

ORDER

The learned counsel appearing for respondent No.3 (MSEDCL) seeks some time to file vakalatnama as well as reply/counter affidavit to the appeal memo. He is granted two weeks time to file the same.

Respondent No.4 submits that he has already filed written submissions/reply as only some legal point is required to be determined in the instant appeal. The appellant may file the rejoinder within three weeks from today.

Post the appeal for hearing on **10th February, 2015.**

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

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